

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

102. C.P. (IB)/1021(MB)2023

IN THE MATTER OF

RMOL ENGINEERING AND OFFSHORE LIMITED

... Petitioner

Vs

BUDDING MERCANTILE COMPANY PRIVATE LIMITED

... Respondent

U/s 7 of the Insolvency and Bankruptcy Code, 2016

Order Delivered on 07.11.2023

CORAM:

MS. REETA KOHLI,
MEMBER (J)

MS. MADHU SINHA,
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Petitioner: Adv. Akhil Sarathy (PH)

For the Respondent:

ORDER

Notice of Motion- **The Registry is directed to issue notice** to the Respondent and to submit service report along with notice copy sent to Respondent, postal receipt, track report/acknowledgement.

The Petitioner is also directed to serve notice to the Respondent. The Petitioner shall file service affidavit along with copy of notice sent to the Respondent, original postal receipt, track report, E-mail, etc. at least seven days before the next date of hearing.

The Respondent is directed to file his reply before the next date of hearing by serving an advance copy on the Counsel for the Petitioner.

The Counsel for the Petitioner submits that before the next date of hearing, he shall carry out the necessary amendments in the memo of parties. List the matter on **04.12.2023**.

Sd/-
MADHU SINHA
Member(Technical)

Sd/-
REETA KOHLI
Member(Judicial)

/z/